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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/6/2016
NAME OF THE PETITIONER(S) : MARG LTD +3
NAME OF THE RESPONDENT(S) : KARAICAL PORT PVT LTD + 8
UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) S. Indumathi *Indumathi* Counsel for 8th Respondent *Indumathi*

2) P.S. RAMAN, SENIOR ADVOCATE, SAMEER PANDIT, ASH BASHA } Counsel for 2, 3 & 4 *PSR*

3) A. Govindaraj, Government Pleader, D. Bharatha Chakraverty, K. Kumara Gurm } Counsel for R 7 *Govindaraj*

4) DEV ESHWARAK. J For M/s. Shivakumar & Suresh } Counsel for Karaikal port *Dev*

5) RAJENDRAN RAGHAVAN } Counsel for Indian Bank
6) V.J. ARUL RAJ } Counsel for Petitioner
7) N.P. Vijay Kumar } Counsel for Petitioner *Raghu*
R.P.

ORDER

Counsels representing both the parties are present. Counsel for respondents made submissions stating that the board meeting has not been conducted for the last two years and counsel for petitioner prayed for time for seeking instructions and filing an affidavit in relation to convening of board meeting and approval of the annual accounts in the AGM and other related matters. Time is enlarged at request. Put up on 23.02.2018.


(S VIJAYARAGHAVAN)
Member(Technical)


(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

bc